

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.584/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

Date of Hearing : **28.6.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondent : Kerala State Electricity Board Limited (KSEBL)

Parties Present : Shri Anand Ganesan, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment. The said request was allowed by the Commission and the matter was accordingly adjourned.

2. The Petition shall be listed for hearing on 23.8.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**